



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification
Srinagar, the 30th August, 2017

SRO 359.- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Mohammad Ashraf Shah, Naib Tehsildar, Baramulla-A to be the Executive Magistrate of the first class who shall exercise all the powers of an executive Magistrate of the first class within his territorial jurisdiction of District, Baramulla.

By order of the Government of Jammu and Kashmir.

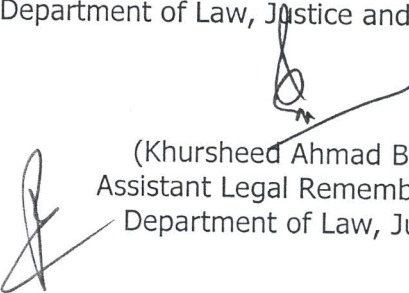
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA

NO:LD(P) 95/5-1 Bala

Dated: 30-08-2017

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Baramulla. This is with reference to his letter No. DCB/PS/MP/3366 dated 18-08-2017
5. General Manager, Government Press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA (W.7. S.C).


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, Justice & PA